

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1236 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 16168 OF 2015

(Application for stay)

CHAIN SUKH GOLE

... Appellant(s)

VERSUS

REGISTRAR, HIGH COURT OF JUDICATURE

AT ALLAHABAD AND ORS.

... Respondent(s)

AND

CRIMINAL APPEAL NO. 1235 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 10167 OF 2015

(Application for stay)

SOM PAL SINGH, ADVOCATE

... Appellant(s)

VERSUS

REGISTRAR, HIGH COURT OF JUDICATURE

AT ALLAHABAD AND ORS.

... Respondent(s)

AND

CRIMINAL APPEAL NO. 1237 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 16047 OF 2015

(Application for stay)

HEM SINGH ARYA

... Appellant(s)

VERSUS

REGISTRAR, HIGH COURT OF JUDICATURE

AT ALLAHABAD AND ORS.

... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 01.10.2015, when the Court was pleased to pass the following order:

"It is stated by the learned Counsel appearing for the Appellant that the fines imposed against the Appellant have been duly deposited on 26th September, 2015. The reliance is placed on the Order passed by this Court on 3rd August, 2015.

Issue notice returnable in four weeks.

Exemption from surrendering granted by this Court on 14th September, 2015, shall continue till the next of hearing.

"

Accordingly Show Cause Notice returnable on 16.11.2015 was issued to all the Respondents in all the 3 matters on 09.10.2015.

Service of Show Cause Notice is awaited in all the matters.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 20th day of November, 2015.

ASSISTANT REGISTRAR

COPY TO:

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ASSISTANT REGISTRAR

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